

[Mr. Chairman]

to wider domestic application and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause-by-clause consideration of the Bill.

Clause 2—(Definition)

SHRIMATI GEETA MUKHERJEE (Panskura) : I beg to move :

Page 2, line 20.—

add at the end—

"and foreign capital goods."(1)

SHRI C. MADHAV REDDI (Adilabad) : I beg to move :

Page 2, line 20.—

after "publications" insert—

"consultancy"(6)

Page 2,—

after line 20, insert—

"(i) "plant and equipment" means any machinery, components, sub-assemblies and spares."(7)

SHRI MOOL CHAND DAGA (Pali) : I beg to move :

Page 1, line 13.—

add at the end —

"or such other bank as may be notified from time to time by the Central Government."(17)

MR. CHAIRMAN : Do you want to say something, Mr. Madhav Reddi ?

SHRI C. MADHAV REDDI : Yes. I heard very carefully the hon. Minister's

reply to various points raised by us. On the point of the import of technology and also on the import of plant and equipment and capital goods, the hon. Minister pointed out that already there is a tax on the import of capital goods.

There are certain machines on which there is no Customs duty, that goes to the general revenue. I want that the resources for research and development should be augmented. The cess should also be imposed on the equipment so that the Government may get substantial amounts from out of this to spend on the research and development and I feel that it is necessary that we should not spare the capital goods also.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Twentieth Report

[English]

SHRI PIYUS TIRAKY (Alipurduars) : I beg to move :

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 23rd July, 1986."

MR. CHAIRMAN : The question is :

"That this House do agree with the Twentieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 23rd July, 1986."

The motion was adopted.